



NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

7.IA/3251/2023 Sec. 12A
C.P. (IB)/1172(MB)2020

CORAM:

SMT. ANURADHA SANJAY BHATIA,
MEMBER (T)

SHRI KULDIP KUMAR KAREER,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **28.07.2023**.

NAME OF THE PARTIES: Leighton India Contractors Pvt Ltd
VS

Radius Project Developers LLP

SECTION : Sec 9 of IBC 2016

ORDER

Mr. Jeyhaan Carnac, Ld. Counsel appearing for the Petitioner, Ms. Raina Birla, Ld. Counsel appearing for the RP and Mr. S. Laskari, Ld. Counsel appearing for the Indiabulls Housing Finance Ltd. are present.

I.A. 3251 of 2023

The above application has been filed by the RP, Mr. Arun Agarwal under Section 12A seeking withdrawal of the main Company Petition No. 1172/2020 in view of the settlement entered between the parties.

The Applicant further submits that the Financial creditor has submitted Form-FA dated 30.06.2023 for withdrawal of CIRP process. After hearing the submissions made by the RP and upon perusing the material available on record, this Bench feels that the above application deserves to be allowed and accordingly, the above application is **allowed** and CP 1172/2020 stands disposed of by withdrawing the CIRP order dated 17.05.2023 passed by this Bench and also by releasing the Corporate Debtor from all rigours of moratorium.

In view of the disposal of the above Company Petition, all the pending IA's and MA's, if any, also shall stand disposed of having become infructuous.

Sd/-

ANURADHA SANJAY BHATIA
Member(Technical)

Sd/-

KULDIP KUMAR KAREER
Member(Judicial)

/P/